



ग्रिड कंट्रोलर ऑफ इंडिया लिमिटेड
(भारत सरकार का उद्यम)
GRID CONTROLLER OF INDIA LIMITED
(A Government of India Enterprise)



[formerly Power System Operation Corporation Limited (POSOCO)]
राष्ट्रीय भार प्रेषण केन्द्र / National Load Despatch Centre

कार्यालय : बी-9, प्रथम एवं द्वितीय तल, कुतुब इंस्टीट्यूशनल एरिया, कटवारिया सराय, नई दिल्ली - 110016
Office : 1st and 2nd Floor, B-9, Qutab Institutional Area, Katwaria Sarai, New Delhi -110016
CIN : U40105DL2009GOI188682, Website : www.grid-india.in, E-mail : gridindiacc@grid-india.in, Tel.: 011- 42785855

Ref: GRID-INDIA/NLDC/CERC/

Date 27th June 2024

सेवा में,

सचिव,

केन्द्रीय विद्युत विनियामक आयोग

6th, 7th एवं 8th फ्लोर, टावर बी, वर्ल्ड ट्रेड सेंटर

नौरोजी नगर, नयी दिल्ली, 110029

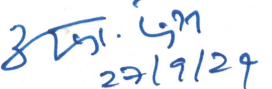
विषय: Additional Suggestions on the Draft Central Electricity Regulatory Commission
(Connectivity and General Network Access to the inter-State Transmission System)
(Third Amendment) Regulations, 2024

महोदय,

The Hon'ble Commission has notified the Draft Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) (Third Amendment) Regulations, 2024 on dated 31.07.2024.

The suggestions on behalf of Regional Load Despatch Centres (RLDCs) and National Load Despatch Centre (NLDC) were earlier communicated vide letter dated 17.09.2024. Additional Suggestions on behalf of Regional Load Despatch Centres (RLDCs) and National Load Despatch Centre (NLDC) on Draft Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) (Third Amendment) Regulations, 2024 are enclosed herewith for kind perusal and consideration of the Hon'ble Commission.

सधनवाद,


27/9/24
(एस उषा)

मुख्य महाप्रबंधक, (प्रभारी), रांभांप्रे०के०

Copy to:

1. CMD, Grid-India
2. Dir (MO), Dir(SO) Grid-India
3. Heads of RLDCs

1. Provision in draft Regulation Clause 34 A.1

Quote

“34A Operating charges for transactions under T-GNA

34 A.1. Operating charges at the rate of Rs 1000 per day or part of the day for Advance T-GNA or Exigency T-GNA under bilateral transactions shall be payable by the applicant to the host Regional Load Despatch Centre.”

Unquote

Modifications Proposed:

34A Operating charges for transactions under T-GNA

*1. Operating charges at the rate of Rs 1000 per day or part of the day **for buyer and seller each** for Advance T-GNA or Exigency T-GNA under bilateral transactions shall be payable by the applicant for to the ~~host~~ **Nodal** Regional Load Despatch Centre.*

2. T-GNA granted under Advance application category for a period of more than one month may be reduced to zero quantum for the balance period with a prior notice of one (1) month by the T-GNA grantee:

Provided that applicable T-GNA operating charges for the quantum of T-GNA granted shall be payable for the notice period of one (1) month.”

3. In case of curtailment of the approved schedule by the Regional Load Despatch Centre, the operating charges shall not be revised.

Rationale:

The operating charges shall be applicable for scheduling buyer and seller in a bilateral transaction. It's at par with the applicability of operating charges in case of collective transaction. However, in case of bilateral transaction where power is wheeled through intervening region, the operating charges will be still paid for the buyer and seller region only.

In the draft GNA Amendment Regulation, a new terminology was introduced as 'Host RLDC', which was not defined in the Regulation. Further, the operating charges was proposed in the draft Amendment Regulation to be paid to the Host RLDC. Whereas the application fees and transmission charges as per 28.2 and 34.4 clauses of GNA Regulation respectively, are to be deposited to the Nodal RLDC.

In case the advance T-GNA approval for more than 1 month period is downward revised to zero, the scheduling activity will not be performed after that accordingly, refund of operating charge is proposed in line with Open Access Regulation 2009.

In case of schedule revision by RLDCs on real time, as the scheduling activity is performed therefore retaining of operating charge is proposed. It is at par with the Open Access Regulation 2009.

Therefore, for better clarity the above change in GNA Amendment Regulation is proposed.
